

**NATIONAL COMPANY LAW TRIBUNAL**  
**PRINCIPAL BENCH**  
**NEW DELHI**

CORAM:

C.P NO. (IB)-02(PB)/2017  
CA NO.

PRESENT: CHIEF JUSTICE M. M.KUMAR  
Hon'ble President

SH. R.VARADHARAJAN  
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 02.03.2017

NAME OF THE COMPANY: Nikhil Mehta & Sons (HUF) & ors  
Vs  
M/s AMR Infrastructures Ltd.

SECTION OF THE COMPANIES ACT: U/s 7 of Insolvency And Bankruptcy Code 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Chetana Kandpal	Company Prosecutor	Official Liquidator	Chetana

**ORDER**

Learned counsel for the OL states that there is no order of the High Court appointing the OL in respect of the respondent company. Accordingly the prayer made in the application is partially accepted and para 14 of the order dated 23.01.2017 passed in CP No. (ISD)-02(PB)/2017 after deletion of the last sentence shall read as under:

"14. Even otherwise the present petition would not be maintainable as many winding up petitions have been filed before Hon'ble Delhi High Court being Company Petition No. 477 of 2014, Company Petition Nos. 689,691,692,693,694,695,700 and 722 of 2015 along with CP No. 238 and 244 of 2016."

The amended copy of the order be issued.

The application stands disposed of.

(CHIEF JUSTICE M.M. KUMAR)

PRESIDENT

(R. VARADHARAJAN)

MEMBER (J)